

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1469
ANSWERED ON TUESDAY, 14TH MARCH, 2023**

Exit of corporate companies

1469 Shri Ayodhya Rami Reddy Alla :

Will the Minister of Corporate Affairs be pleased to state:

- (a) the number of corporate companies that have exited voluntarily during the last five years;
- (b) the average time and process that is currently taken for a corporate company to voluntarily wind up and exit; and
- (c) whether there is any mechanism in place comparable to the international standards with regard to voluntary exit of corporates and the number of such cases currently pending in the country?

ANSWER

**The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning and Minister of State in the Ministry of Corporate Affairs.
(RAO INDERJIT SINGH)**

- (a) 94,165 companies have exited voluntarily under section 248(2) of the Companies Act, 2013 (Act) and 882 companies have exited under voluntary liquidation in accordance with section 59 of Insolvency and Bankruptcy Code, 2016 (Code) during the period from 01.04.2018 to 31.12.2022.
- (b) The average time taken for voluntary exit under section 248 (2) of the Act and voluntary liquidation under the Code is presently between 6 and 8 months.
- (c) There is no mechanism in place in the Act and the Code for making a comparison with international standards. 11,829 applications under section 248 (2) of the Act and 523 cases under section 59 of the Code are pending as on 31.12.2022.
